

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A. No. 1180/92

Date of order: 18.12.92

Dr. Umesh Kumar : Applicant

Vs.

Union of India & Ors. : Respondents

Mr. J. K. Kaushik : Counsel for applicant.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial).

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL).

In this application under Sec. 19 of the Administrative Tribunals Act, the applicant Dr. Umesh Kumar has challenged his transfer from Karauli Dispensary to the Mobile dispensary, Uplioden, District Rajasamand on the post of Medical Officer vide Annexure : A-1 dated 30.10.1992.

Admittedly, the applicant has made a representation to the concerned authority against the impugned order on 18.11.92. The learned counsel for the applicant wants that the representation which the applicant has already made to the concerned authority on 18.11.92 be decided with due sympathy in accordance with the rules, instructions and guidelines on the subject. This O.A is therefore disposed of with the following directions:

- a) The respondents are directed to dispose of the representation already made on 18.11.92 with due sympathy through a speaking order in accordance with the rules, instructions and guidelines on the subject within one month of the receipt of a copy of this order.

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b) The applicant shall be at liberty to file a fresh O.A. after the disposal of his representation if he so chooses.

c) There shall be no order as to costs.

GKrishna (8.12.92)
(Gopal Krishna)
Member (Jud.).